

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 4/2016 in Petition(s) for Special Leave to Appeal (C) No(s).
8601/2015

(Arising out of impugned final judgment and order dated 17/10/2014
in SB No. 32/2014 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

PRAVEEN KUMAR DHUSIA

Petitioner(s)

VERSUS

STATE OF U.P AND ORS

Respondent(s)

(For deletion of the name of respondent and office report)

Date : 27/04/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
[IN CHAMBERS]

For Petitioner(s) Ms. Anindita Pujari, Adv.
 Mr. Santosh Kumar, Adv.

For Respondent(s) Mr. Sunil Kumar Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

An application has been filed seeking deletion of the
names of Proforma Respondent Nos.7 to 12 from the array of
parties.

There is no opposition. I.A. No.4 of 2016 is allowed.

The names of Proforma Respondent Nos.7 to 12 be
deleted from the array of parties at the risk of the
petitioner.

Amended cause title be filed within four weeks from
today.

[RASHI GUPTA]
SR.P.A.

[SAROJ SAINI]
COURT MASTER